

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

SERVICE TAX APPEAL NO. 85074 OF 2016

(Arising out of Order-in-Original No. 24/ST/NGP-II/2015/C dated 15.10.2015 passed by the Assistant Commissioner, Central Excise, Customs and Service Tax, Division Nagpur City-II, Nagpur)

M/s. Vansh Infotech Private Limited

....Appellant

Block No. M-1, Annapurna Complex,
Opposite Sudhanshu Hall, Chakradhara Nagar,
Ayodhya Nagar, Nagpur

Versus

**Commissioner of Central Excise,
Customs and Service Tax,
Division Nagpur City-II, Nagpur**

....Respondent

APPEARANCE:

None for the Appellant

Shri Dilip Shinde, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: August 30, 2021

FINAL ORDER NO. A/86721 / 2021

JUSTICE DILIP GUPTA

Mr. Dilip Shinde, learned Authorized Representative appearing for the Department states that a certificate under the scheme has been issued to the appellant for full discharge of the tax dues. The appeal is, accordingly, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.ANJANI KUMAR
MEMBER (TECHNICAL))**